

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No:370/98

Date of Decision: 30.4.1998

Smt. Mumtaz Illias Khan

Applicant.

Shri D.V.Gangal

Advocate for
Applicant.

Versus

Union of India & Ors.

Respondent(s)

Advocate for
Respondent(s)

CORAM:

Hon'ble Shri. Justice R.G.Vaidyanatha, Vice Chairman

Hon'ble Shri. P.P.Srivastava, Member (A)

(1) To be referred to the Reporter or not? *W*

(2) Whether it needs to be circulated to
other Benches of the Tribunal? *W*

(P.P.SRIVASTAVA)

MEMBER (A)

R.G.Vaidyanatha
(R.G.VAIDYANATHA)

VICE CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

OA.NO. 370/98

Thursday this the 30th day of April, 1998

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman
Hon'ble Shri P.P.Srivastava, Member (A)

Smt. Mumtaz Illias Khan
R/o Qr. No. K-455/A,
Behind D.A.O.'s Office,
Station Road, Bhusawal,
Dist. Jalgaon 425 201.

By Advocate Shri D.V.Gangal ... Applicant

v/s.

1. The Union of India
through the General Manager,
Central Railway, Mumbai C.S.T.
 2. The Assistant Personnel
Officer (Mech.),
Central Railway, Bhusawal.
 3. The Assistant Mechanical
Engineer (ROH), Central
Railway, Bhusawal.
 4. The Divisional Personnel
Officer, Central Railway,
Bhusawal.

0 R D E R

(Per: Shri Justice R.G.Vaidyanatha, VC)

This is an application filed by the applicant challenging the orders dated 12.2.1998 and 28.7.1997 in the disciplinary proceedings instituted against her. After hearing the learned counsel for the applicant, we find that this is not a fit case requiring admission at this stage. The applicant has to exhaust statutory remedies before approaching this Tribunal. In fact, the applicant has already preferred an appeal dated 18.2.1998 before the Appellate authority. If any adverse

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order is passed by the appellate authority, then the applicant can approach this Tribunal as per rules. Therefore, we are not inclined to admit this OA. at this stage since the applicant has not exhausted the statutory remedies. The OA. is, therefore, rejected at the admission stage itself. However, we direct the appellate authority to dispose of the appeal preferred by the applicant expeditiously.

(P.P.SRIVASTAVA)
MEMBER (A)

R.G.Vaidyanatha
(R.G.VAIDYANATHA)
VICE CHAIRMAN

mrj.